

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s Supreme Infrastructure Bot Private Limited

RELEVANT PARTICULARS	
1. Name of corporate debtor	Supreme Infrastructure Bot Private Limited
2. Date of incorporation of corporate debtor	25.03.2009
3. Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202MH2009PTC191231
5. Address of the registered office and principal office (if any) of corporate debtor	4th Floor, CTS No. 16/4, Supreme House, Jain Mandir Road, Powai, Opp. IIT Main Gate, Mumbai City, Mumbai - 400076, Maharashtra, India
6. Insolvency commencement date in respect of corporate debtor	22-05-2024 (Date of Order passed by the Hon'ble NCLT Mumbai Bench)
7. Estimated date of closure of insolvency resolution process	18-11-2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rajesh Lihala, Registration No. IBBI/IPA-001/IP-P00525/2017-18/10950
9. Address and e-mail of the interim resolution professional, as registered with the Board	11, Crooked Lane, Kolkata-700069, West Bengal, India Email: lihalaco@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	11, Crooked Lane, Kolkata-700069, West Bengal, India Email: cirp.supremebot@gmail.com
11. Last date for submission of claims	06.06.2024
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) NA

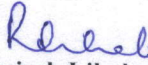
Notice is hereby given that the National Company Law Tribunal, Mumbai Bench (**CP (IB) No.4187/MB/2018**) has ordered the commencement of a corporate insolvency resolution process of the **Supreme Infrastructure Bot Private Limited** on 22.05.2024.

The creditors of **Supreme Infrastructure Bot Private Limited** are hereby called upon to submit their claims with proof on or before 06.06.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Rajesh Lihala

Interim Resolution Professional of
Supreme Infrastructure Bot Private Limited
IBBI/IPA-001/IP-P00525/2017-2018/10950
AFA Valid till 21/11/2024

Date: 23/05/2024
Place: Kolkata